

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/MP/2026 along with IA No. 12/2026

Subject : Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the PowerGrid Bikaner Transmission System Limited.

Petitioners : Serentica Renewables India-4 Private Limited (SRI4PL) & Ors.

Respondents : Powergrid Corporation of India Limited (PGCIL) & Ors.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Mr. Basava Prabhu S Patil, Sr. Adv., SRIPL,
Mr. Janmali Manikala, Advocate, SRIPL,
Mr. Deepak Thakur, Advocate, SRIPL,
Ms. Shrishti Khindaria, Advocate, PGCIL & PBTL
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Kamaldeep, NRLDC
Shri Prashant Garg, NRLDC
Shri Ashok Rajan, NRLDC
Ms. Priyanshi, NRLDC

Record of Proceedings

At the outset, the learned senior counsel for the Petitioners submitted that the Petitioners have filed an additional affidavit dated 02.03.2026 to place on record the technical constraints and challenges faced by the Petitioners with regard to evacuation of renewable energy in the State of Rajasthan on account of: (a) inordinate delay in the operationalisation of connectivity; (b) lack of sufficient margins under T-GNA, resulting in stranding of renewable energy capacity; and (c) technical constraints in the inter-State grid. The learned senior counsel submitted that despite the timely commissioning of the entire Project, the Petitioner/ SRI5PL is constrained to evacuate power only through T-GNA due to the non-availability of the transmission network and, as a result, has been subjected to more than 95% curtailment of power during peak solar hours. The learned senior counsel further apprised that these aspects have also been brought to the notice of the Prime Minister's Office (PMO), and in its response to PMO, Grid India has furnished certain suggestions/remedial measures, which are presently under consideration of CTUIL/CEA/MoP.



2. Learned counsel for Respondent No. 3, CTUIL, sought time to file its response to the additional affidavit submitted by the Petitioners.

3. Learned counsel for Respondent Nos. 1 & 2 also sought four weeks' time to file the reply to the Petition as well as to the additional affidavit filed by the Petitioners. The learned counsel also pointed out that since the name of Respondent No.2 was subsequently changed, the correct entity may be mapped on the e-filing portal.

4. The representative of Respondent, NRLDC, submitted that NRLDC has already filed its reply to the Petition.

5. Considering the submissions made by the learned counsels and representatives for the parties, the Commission directed as under:

(a) The Respondents to file their replies to the Petition as well as the Petitioners' additional affidavit dated 02.03.2026 within three weeks, with a copy to the Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter.

(b) CTUIL to file the following information, on an affidavit, within three weeks:

Sl. No.	Elements of the Transmission system required for the effectiveness of Connectivity/ GNA for the Petitioner	Implementing Agency	SCOD	Present status

(c) The Petitioner to ensure that all the Respondents are properly and correctly mapped in the e-filing portal.

6. The Petition will be listed for hearing on **4.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)